

(e) whether it is also a fact that the Battalions from Andhra, Madras and Maharashtra were also sent on deputation during the same period, and

(d) if so, the reasons for not releasing the 1st Battalion of the Orissa Military Police when Battalions from other States have been released?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla) (a) and (b) The 1st Battalion of Orissa Military Police has been on deputation since 1962

(c) Yes, Sir

(d) None of the Battalions deputed from Andhra Madhya Pradesh and Maharashtra along with the 1st OMP Battalion has been released Their deputation has had to be continued because of the special nature of the duties assigned to them

#### State Battalions on Deputation to Border Areas

6009. Shri E. R. Singh Deo:  
Shri D. N. Deb-

Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that the Battalions sent on deputation from the States by the Centre to the border areas are not receiving their pay deputation allowance and rations in time

(b) whether this fact was brought to the notice of Government previously and

(c) if so the action Government propose to take in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla) (a) and (b) The Government of India have not received any complaint of delay in the payment of salaries, etc., or supply of rations to the personnel of State armed police battalions deputed ex-State

(c) Does not arise

Pure Drinks (N.D.) Private Ltd.,  
New Delhi

6010. Shri Ram Singh Ayarwal Will the Minister of Labour and Rehabilitation be pleased to state

(a) whether his attention has been drawn to the deplorable state of affairs in the Pure Drinks (ND) Private Ltd (Coca-cola) New Delhi,

(b) whether workers in the lower categories in the said factory have not been provided with any canteen, rest room and other amenities which are admissible to the workers under the Factories Act

(c) whether it is a fact that the workers of the lower category are discriminated against the workers of the higher category in the matter of providing facilities

(d) whether he has received any representation from the workers in regard to their demands, and

(e) if so the action taken thereon?

The Minister of Labour and Rehabilitation (Shri Hathi) (a) and (c) Neither the Government of India nor the Delhi Administration, which is responsible for the administration of the Factories Act 1948 has received any such complaint

(b) Rest shelter and other welfare facilities such as latrines urinals, drinking water washing facilities etc. have been provided No canteen has been provided Canteen has to be set up according to the Factories Act if number of workers is 250 or more The Factory is reported to be employing not more than 150 workers at a time

(d) No

(e) Does not arise

#### Basis of Promotions of Class IV Employees

6011 Shri Ram Singh Ayarwal Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that promotions from Class IV to Class III are